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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 83/2012-Customs (N.T.)

New Delhi, dated the 17th September, 2012.

S.O. (E). - In exercise of the powers conferred by the first proviso to sub-section (2) of section 47 of the Customs Act, 1962 (52 of 1962), the Central Government hereby specify following classes of importers who shall pay customs duty electronically, namely:-

- (i) Importers registered under Accredited Clients Programme.
- (ii) Importers paying customs duty of one lakh rupees or more per bill of entry.

[F.No. 450/180/2009-Cus.IV (Pt)]

(S.C. Ganger)
Under Secretary to the Government of India